

FORM A- PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. FABTECH PROJECTS AND ENGINEERS LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | M/s. FABTECH PROJECTS AND ENGINEERS LIMITED |
| 2. | Date of incorporation of corporate debtor | 11/06/2002 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Pune |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U29299PN2002PLC017050 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | J-504, MIDC, BHOSARI, PUNE - 411026. |
| 6. | Insolvency commencement date in respect of corporate debtor | Order dated: - 24/09/2019 Received date: - 01/10/2019 |
| 7. | Estimated date of closure of insolvency resolution process | 23/03/2020 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Vijay P. Lulla IBBI/IPA-001/IP-P00323/ 2017-18/10593 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 201, Satchitanand Bldg., 12 th Road, Opp. Ram Mandir, Khar (West), Mumbai 400052 vijayplulla@rediffmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 501, Arcadia Building, 5 th floor, Nariman Point, Mumbai – 400 021 or 201, Satchitanand Bldg., 12 th Road, Opp. Ram Mandir, Khar (West), Mumbai 400052 vijayplulla@rediffmail.com, fabtech.cirp@gmail.com |
| 11. | Last date for submission of claims | 17/10/2019 |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | Name the class(es) Not Applicable – As per Information available with IRP |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. FABTECH PROJECTS AND ENGINEERS LIMITED** on 24/09/2019 received on 01/10/2019.

The creditors of **M/s. FABTECH PROJECTS AND ENGINEERS LIMITED**, are hereby called upon to submit their claims with proof on or before 17/10/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [None] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/10/ 2019
Place: Mumbai

Name and Signature of Interim Resolution Professional
Vijay P. Lulla

IBBI/IPA-001/IP-P00323/ 2017-18/10593